

Case No. 8406/18
FIR no.385/11
PS RG

23.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocols.

Present : Ld. APP for the State.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 14.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
23.09.2020

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Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocols.

Fresh application for release of vehicle bearing no. DL-4SCF-3788 on superdari received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Applicant Manjeet Singh in person.

IO HC Vinod in person.

Report has been filed on behalf of IO. Same be taken on record. Heard. Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-4SCF-3788** in question be released to the rightful/registered owner on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)
MM (West)/THC/Delhi
23.09.2020

**FIR no.803/20
PS RG**

23.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocols.

Fresh application for release of vehicle bearing no. DL-4SNA-7093 on superdari has been received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Anil Gupta, Ld. counsel for applicant.

Ld. counsel for applicant seeking permission of the court to withdraw the present application by submitting that he will move the application before the concerned appropriate authority.

Heard. In view of the above submissions, the present application stands dismissed as withdrawn.

(Deepak Kumar-I)
MM (West)/THC/Delhi
23.09.2020

**FIR no.724/20
PS RG
u/s 457/380/411/34 IPC
St. Vs. Parveen @ Sonu**

23.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocols.

Fresh application for grant of bail u/s 437 CrP.C on behalf of accused Parveen @ Sonu has been received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Mukesh Sharma, Ld. counsel for accused Parveen @ Sonu.

Heard. File perused. Accused is stated to be in JC since 19.08.2020. Recovery is stated to have been already effected. Two of the co-accused persons are stated to have already been granted bail. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case and ground of parity, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

(Deepak Kumar-I)
MM (West)/THC/Delhi
23.09.2020

**FIR no.710/16
PS RG**

23.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocols.

Fresh application for grant of bail u/s 437 CrP.C on behalf of accused Jaspreet Singh has been received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Ayub Ahmed Qureshi, Ld. counsel for accused.

Ld. counsel for accused seeks adjournment for making submissions on the bail application.

Heard. In the interest of justice, the request is allowed.

At the specific request of the Ld. counsel, be put up on 29.09.2020 at 11.00 am through VC.

Notice be also issued to the IO through Naib court for appearance on next date through VC.

(Deepak Kumar-I)
MM (West)/THC/Delhi
23.09.2020

**FIR no.536/19
PS RG**

23.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocols.

Fresh application for release the license bearing no. 13/DM/SNP/OUTSIDE/RE-REGISTER NO.4/FBD-Jan-2000 for renewal purpose has been received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Manoj Kumar, proxy counsel for applicant/accused.

An application has been filed on behalf of applicant/accused seeking release of above license for purpose of renewal.

Heard. Allowed, subject to following conditions:

1. Accused shall deposit a self attested copy of the above license.
2. He shall re-deposit the same the above license immediately after renewal.
3. He shall furnish surety bond of Rs 2,000/-.

In view of the above, application stands disposed off.

Copy of the order be given dasti to applicant/accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
23.09.2020